

the standard of the Scheduled Castes and Scheduled Tribes in the State alongwith financial assistance provided in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K. V. THANGKA BALU):
(a) to (c) No Scheme for Women Welfare and Employment has been launched exclusively for Madhya Pradesh during the Eighth Five Year

Plan. The Government has, however, launched three new Schemes for welfare and development of women during the Eighth Five Year Plan, which are also extended Madhya Pradesh. Details are given in the enclosed statement (See below)

Scheduled Caste|Scheduled Tribe women are also covered under these schemes, with one scheme being specifically for ST girls.

Statement

Women Welfare and Employment Scheme.

S No.	Name of Scheme	Implementing of Mini stry	No. of Voluntary Organisa- tions covered in M.P.	Amount released
1.	Scheme of Educational Complex in low literacy pockets for Development of Scheduled Tribes Girls	Ministry of Welfare	6	Rs. 35,20,332/-
2.	Rashtriya Mahila Kosh	Ministry of JH Human Resource Development (Deptt. of Women & Child Development)	1	Rs. 9,00,000/-
3.	Mahila Samniddhi Yojana	Do.	11,906*	**

* 11,906 accounts have been opened as on 31-12-1993.

** an amount of Rs. 75/- will be contributed to each account after one year.

Inclusion of Communities from Assam in ST List

7302. SHRI BHADRESWAP GOHAIN: Will the Minister of WELFARE be pleased to state:

(a) the names of communities from Assam that are demanding their inclusion in the Scheduled Tribe List of the Constitution of India: and

(b) whether any decision has been taken by Government to introduce a Constitutional Amendment Bill in the Parliament in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K. V. THANGKA BALU):

(a) A statement is laid on the Table of the House. (See below).

(b) All the proposals on the issue of inclusion in the lists of SCs and STs have been referred to an Advisory Committee under the Chairmanship of Secretary (Welfare) constituted vide Resolution dated 13.10.93 for their recommendations etc. Further necessary action would be taken as per provisions contained in Article 342 of the Constitution after receipt of the report of the Committee.

Statement

Inclusion of communities from Assam in ST list.

Following communities of Assam have been demanding their inclusion in ST list of Assam:—

(a) Plain Areas:—

1. Koch-Rajbongshi
2. Chutia
3. Tai Ahom
4. Moran
5. Matak
6. Tea and Ex-Tea Garden communities
7. Hajong
8. Aboir
9. Aka
10. Apatani
11. Rafla
12. Galong
13. Khampti
14. Khowa
15. Mishmi
16. Momba
17. Any Naga Tribes
18. Sherdukpen
19. Simpho and their sub-tribes
20. Madahi
21. Garo
22. Khasi
23. Hmar
24. Dimasa
25. Mikir to Karbi (Change in name).

(b) Autonomous Districts:—

1. Tiwas
2. Boro-Kashari

3. Deori
4. Lalung
5. Miri
6. Moch
7. Rabha, Rave

(c) Whole of the State:—

1. Zemei, Liangmei, Rongmei, Pumei
2. Sarania Kochari
3. Hadam
4. Dhanaka
5. Khamtis, Phakes, Aitons, Khamyangs, Turuvs.
6. Tamang

Study on drug abuse in North east region

7303. SHRIMATI BASANTI SHARMA. Will the Minister of WELFARE be pleased to state:

(a) whether Government have made any study with regard to the drug addiction among the students of various universities particularly in the North East region;

(b) if so, the details thereof, and

(c) the steps taken or proposed to be taken by Government to curb drug menace among the students?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K. V. THANGKA BALU):

(a) Yes, Sir. The Ministry of Welfare sponsored a multi centred study on student population in 1975-76 and a repeat study after a decade (1985-86) to assess the prevalence of drug abuse among University students. The 1975-76 study covered seven centres which included Bombay, Delhi, Hyderabad, Jabalpur, Jaipur, Madras